

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 3rd day of May 2002.

QUORUM : HON. MR. RAFIQUDDIN, J.M.

O.A. No. 389 of 2002.

Smt. Surajmani w/o Late Ashok Kumar r/o 26, Miur Road, Rajapur,
Allahabad.....

..... Applicant.

Counsel for applicant : Sri S.K. Mishra.

Versus

1. Union of India through the General Manager, Northern Railway, New Delhi.
2. The Divisional Railway Manager, Northern Railway, Allahabad.
3. The Divisional Personnel Officer/Senior Personnel Officer, Northern Railway, Allahabad.

.....

..... Respondents.

Counsel for respondents : Sri A.K. Gaur.

ORDER (ORAL)

BY HON. MR. RAFIQUDDIN, J.M.

The applicant Smt. Surajmani w/o Sri Ashok Kumar, (who died while working as Head T.T. under D.R.M., Northern Railway, Allahabad on 13.8.01,) has filed this O.A. for issuing direction to the respondent No.2 to decide her claim for her appointment on compassionate ground which was submitted by her on 25.8.01, a copy of which has been annexed as Annexure-I to this O.A.

2. I have heard Sri S.K. Mishra, counsel for applicant and Sri M.K. Sharma, B.H. of Sri A.K. Gaur, counsel for the respondents.

3. The O.A. is disposed of with the direction to the D.R.M., Central Railay, Allahabad to consider and pass an appropriate order on the representation submitted by the applicant seeking compassionate appointment and claiming

Q

: 2 :

pa yment for settlement of dues of her late husband within a period of two months from the date of receipt of a copy of this order. The case of the applicant shall be decided by a reasoned and speaking order.

There shall be no order as to costs.

Darvelet
J.M.

Asthana/
3.5.02